# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

### DATED THIS THE 3/5 DAY OF AUGUST 1987

Present : Hen'bla Sri Ch.Ramakrishna Rae

Member (J)

Hon'ble Sri P.Srinivasan

Member (A)

### REVIEW APPLICATION No.61 to 63/87 & 92/87

1. B.R. Prakash,

C Chargeman Grade - I, LRDE, J.B.Nagar, Bangalera - 75.

2. S.Mahadevaiah, Chargeman Grade - II, LRDE, J.B.Nagar, Bangalars - 75.

4. B.S.Guru Prakash, Foreman, LRDE, J.B.Nagar, Bangalore - 75.

3. A.K.Sugunan, Chargeman Grade - II, LRDE, J.B.Nagar, Bangalere - 75.

Applicants.

( Sri M.Narayanaswamy ... Advecate )

113.

1. V.M.Sasidharan, Chargeman Grade-I, LRDE, High Grounds,

Bangalera - 1.

Applicant

Raspendent - 1.

2. Sri F.K.Balan, C/s C-12, 1st Main Read, Ganganahally,

Bangalers - 32.

Applicant

Respendent - 2.

3. V.K.George,

R/o No.5A/3, Pamme Gowda Road, M.R.Palyam, Bangalere - 5.

Applieant

Respondent - 3.

4. S.D.Gajendra Ras, R/s Ne.1040, 5th Block,

Rajajinagar, Bangalera - 10. Applicant

Respondent - 5.

5. S. Jayakumar, No.4, Pottery Road,

Richards Town, Bangalers - 5.

Applicant

Respondent - 5.

Union of India represented by its Secretary to Ministry of Defence, Raksha Bhavan,

New Dalhi. Respondent

Respondent - 6.

The Scientific Adviser and Director General, Research & Development Organisation, M/s Defence, DMAPO, New Delhi - 11.

Respondent - 7.

8. The Director, LROE, High Grounds, Bangalore - 1.

Respondent

Respondent - 8.

( Sri M.S.Padmarajaiah ( Sri R.U.Goulay

... Advocate

These Review Applications have some up before the Tibunal teday. Hen'ble Sri P.Srinivasan, Member (A) made the fellowing:

#### DRDER

In these review applications, the applicants - there are 4 of them - want us to review the consolidated order dated 31.12.1985 rendered by us disposing of applications No.803 and 1797 to 1800/86.

2. In applications No. 803 and 1797 to 1800/86, 5
persons who had been directly recruited as Chargeman I in
the Electronic and Radar Development Establishment (LRDE), a
unit of the Defence Research and Development Organisation
(DRDO) challenged an amendment to the DRDO Class III Nongazetted (Technical, scientific and other non-ministerial)
posts Recruitment Rules, 1968 (1968 RULES) made in 1976.
Prior to the amendment, Chargemen I with three years' experience were eligible for premotion as Assistant Foreman, but
the relevant rule was amended in 1976 to the following effect:-

"Chargeman Grade I with three years' service in the grade rendered after appointment therete en regular basis, failing which Chargeman Grade I with cembined three years' service as Chargeman Grade I and Chargeman Grade II But together". (emphasis supplied).

All the applicants before us in these applications were directly recruited as Chargeman I and they complained that by virtue of the residuary prevision in the amendment extracted

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above, persons junior to them in that grade could be promoted sarlier as Assistant Foreman if they completed three years' service in Grade I and Grade II put together before the applicants had completed the same length of service as Chargeman I. They, therefore, challenged the amendment as unconstitutional and violative of Article 14 of the Constitution. This Challenge was upheld by us in our order 31.12.1986. The respondents in these applications were the Union of India and its officials.

The applicants in these review petitions contend that they should have been impleaded as respendents in applications No. 803 to 1797 to 1800/86 because they have been adversely affected by the order of this Tribunal made therein on 31.12.1986. We may, at this stage itself, dispess of this contention. In THE GENERAL MANAGER, SOUTH CENTRAL RAILWAY. SECUNDERABAD AND ANOTHER VS A.V.R.SIDDHANTTI AND OTHERS 1974 SUPREME COURT CASES (L&S) 290, certain policy decisions of the Railway Beard consisting of administrative rules of general application, recruitment, absorption and premetion in permanent departments, fixation of seniority, pay, etc of its employees, were challenged and in this connection. the question arese as to who would be the necessary parties to the litigation, whose non-joinder would be fatal to the writ poititon itself. This is what the Court held (page 296 - para 15 of the Report):-

> "The respondents-patitioners are impeaching the validity of those pelicy decisions on the ground of their being violative of Article 14 and 16 of the Constitution. The proceedings are analogous to these in which the constitutionality of a statutery rule regulating senisrity of Government servant is assailed. In such proceedings the necessary parties to be impleaded are those against whom the relief if sought, and in whose absence no effective decision can be rendered by the Court. In the present case, the relief is claimed only against the Railway which has been impleaded through its representative. No list or order fixing seniority of the petitioners vis-a-vis particular individuals, purquant to the impugned dacisions, is being challenged. The employees

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who were likely to be affected as a result of the readjustment of the petitioner's seniority in accordance with the principles laid down in the Board's decision of October 16, 1952, were at the mest, proper parties and not necessary parties, and their non-joinder could not be fatel to the writ petition." (Toriginal application)

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In applications No. 803 and 1797 to 1800/80, the applicants of the solidary of a statutory rule regulating premetion to the post of Assistant Fereman and not any list or order fixing their seniority vis—a—vis other individuals or any order promoting particular individuals. Therefore, the applicants in these raview patitions who were likely to be affected if the challenge to the validity of the rule of premetion was accepted by the court, were at the most proper parties and not necessary parties. Therefore, their non-joinder in the original applications does not affect the decision rendered therein.

- mean that the applicants in these present review applications cannot seek a review of our order rendered in the original applications. It is well known that review of a judgement once delivered is limited to correct patent errors on the face of the record which affect the final decision and also to cases where evidence which was not available when the matter was first heard is produced at the stage of review.

  It is in this background that we have to consider these review petitions.
  - Sri M.Narayanaswamy, learned counsel for the applicants in the review applications urged that certain essential M decuments were not made available to the Tribunal when the right applications were heard and that these documents were relevant to decide whether the amendment to the rule made in

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1976 was constitutional. Though the amendment on the face of it might appear discriminatory and unconstitutional, it could be shown by reference to amendments to the rules made subsequently that the amendment of 1976 was made with a particular abject in view and the classification contemplated in the amendment had nexus with the object sought to be achieved. This is how Sri Narayanaswamy developed his arguments: The Electronic Research Development Establishment (LRDE) and the Aeronautical Development Establishment (ADE) are two units of DRDO. Recruitment and promotion to nongazetted posts in both these establishments were governed by the 1968 Rules. However, persons appointed to ADE in the initial cadre of Chargeman II took much lenger time for prometion to higher cadres than their counterparts in LRDE. The amendment of 1976 was made to remove this disparity and to enable persons working as Chargeman II in ADE to get quick premetions to the grade of Assistant Foreman. This was possible only if the sligibility rule of 3 years' service fer premetion as Assistant Fereman was made to cover service as Chargeman I and Chargeman II, put tegether. That was why the residuary provision was made in the amendment of 1976. This process was carried through further by an amendment to the 1968 Rules introduced in 1981. By the 1981 amendment, recruitment to the post of Chargeman I was te be bypremetien from among Chargeman II and only failing this source, could direct recruitment be reserted to. The object of this amendment was to further the prespects of premetion of persons who had joined as Chargeman II in ADE. According to Sri Narayanaswamy, one more step towards achieving the same object was taken by another amendment to the 1968 Rules made in 1984. The 1984 amendment enlarged the

eligibility for premetion to the part of Assistant Foreman to include not only persons with three years' combined service as Chargeman Grade I and Grade II, but also persens who had the same length of combined service as Chargeman Grade I and precision Mechanic put tegether. The purpose here was to give better premotion prespects to Precision Mechanic in addition to Chargeman Grade II. In addition to providing better promotional opportunities to persons working as Chargeman Grade II or Precision Mechanics in the same organisation, it was also in the interest of the employer that persons with experience in the lower cadres in its own organisation should get some preference in the matter of premetion ever those who had been recruited from outside. Sri Narayanaswamy contended that these factors had not been brought to the attention of this Tribunal when deciding the original application and to that extent our erder in those eriginal applications suffered from a serious error apparent from the records.

bearned counsel for the applicants in the original application contended that there was no error apparent from the record. An error apparent from the record. An error apparent from the record. An error apparent from the record should be one which is straightway visible to the eye or, as held by the Supreme Court in AIR 1954 SC 1372, Tungabadra Industries' Case, "stares one in the face". So far as Sri Narayanaswamy's contention regarding the object of the 1976 amendment is concerned, the said object could not be achieved by an illegal rule. Once persons who were appointed as Chargemen Grade I either by promotion from the post of Chargemen Grade II or by direct recruitment were integrated by applying the

rules of seniority, discriminatory treatment cannot be handed out to one set of employees vis-a-vis others in the name of attaining some object. Moreover, if ti was the intention to encourage persons to get promotion as Chargeman I, the preper course was to eliminate direct recruitment to the post of Chargeman Grade I altogether, but net to pick and choose persons working as Chargemen I for preferment in the matter of premetion as Assistant Foreman on some arbitrary basis. The amendments in the rule made in 1981 and 1984 were not relevant to determine whether the 1975 amendment was uncenstitutional. The 1981 amendment made premetion the primary source of recruitment as Chargemen I and direct recruitment a secondary source. The amendment of 1984 was an extension of 1976 amendment in that service as Precision Machanic was also to be counted fer promotion as Assistant Foreman. Neither of these amendments justify discrimination as between a homogenous group of persons working in a grade and duly integrated in that grade by rules of seniority. Therefore, by not referring to the amendment of 1971 and 1984, the original applisants have certainly not misled this Tribunal and no error apparent from the record has occured as a result thereof.

- 7. Sri M.S.Padmarajaiah, appearing for the respondents in the original applications stated that his clients had accepted our order therein and had given effect to it.

  Whatever was to be said on their behalf was said when the original applications were heard and they will abide by whatever order may be made by this Tribunal on the present review application.
- After considering the rival contentions carefully, we are of the view that the objections of Sri Narayanaswamy

cannot be accepted. What we side in our order dated 31.12.1986

was that persons working as Chargemen I whether recruited through promotion or through direct recruitment, who were integrated by a rule of seniority applicable to that post, could not be treated differently, according as to whether they had worked as Chargeman Grade II in the same organisation or not.

That position remains unchanged irrespective of the amendment to the rules made later. If Sri Narayanaswamy's contention is that our judgement as such is incorrect, the remody is not review, but appeal. We cannot sit in judgement over our own order.

- One more contention urged by Sri Narayanaswamy was that the eriginal applicants in applications No. 803 and 1797 to 1800/86 had no locus standi to challenge the 1976 amendment having entered service long after the amendment was made. In other words, they entered service with open eyes and were aware of the rules regulating their promotion and so they were estopped from challenging the amendment. There is no merit in this contention. If a rule is violative of a provision of the Constitution, a person who joined service after the rule is promulgated is not estopped from challenged it. As observed by the Supreme Court in OLGA TELLIS AND OTHERS VS BOMBAY MUNICIPAL CORPORATION AIR 1986 SC 180, there can be no estappel against the Constitution. This ground was raised by the respondents in the original applications and was rejected by us at the time. As we have said earlier, we cannot sit in judgement ever our own order as if were hearing an appeal against it.
- 10. In the result, all the review applications are dismissed. There will be no order as to costs.

Cudamhodfus MEMBER(J) 

### REGISTERED

# CENTRAL ADMINISTRATIV E TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 49/87

REVIEW APPLICATION NOS. IN APPLICATION NOS.

61 to 63 & 92/87 803, 1797 to 1800/86(T)

## Applicant

Shri B.R. Prakash & 3 Ors

To

- Shri B.R. Prakash 1. Chargeman Grade - I L.R.D.E. Jeevanbhimanagar Bangalore - 560 075
- Shri S. Mahadevaiah 2. Chargeman Grade - II L.R.D.E. Jeevanbhimanagar Bangalore - 560 075
- 3. Shri A.K. Sugunan Chargeman Grade - II L.R.D.E. Jeevanbhimanagar Bangalore - 560 075
- Shri B.S. Guru Prakash 4. Foreman L.R.D.E. Jeevanbhimanagar Bangalore - 560 075
- Shri M. Narayanaswamy Advocate 844 (Upstairs) Vth Block, Rajajinagar Bangalore - 560 010

## Respondents

Shri V.M. Sasidharan & 7 Ors V/s

- Shri V.M. Sasidharan Chargeman Grade - I L.R.D.E. High Grounds Bangalore - 560 001
- Shri F.K. Balan C-12, 1st Main Road 7. Ganganhally Bangalore - 560 032
- Shri V.K. George 5A/3, Pamme Gowda Road M.R. Palyam 8. Bangalore - 560 006
- Shri S.D. Gajendra Rao 1040, 5th Block Rajajinagar Bangalore - 560 010
- Shri S. Jayakumar 10. 4. Pottery Road Richards Town Bangalore - 560 005
- The Secretary 11. Ministry of Defence New Delhi - 110 Oll

- 12. The Scientific Adviser & Director General, R & D Orgn. Ministry of Defence DHQ PO New Delhi 110 Oll
- 13. The Director
  L.R.D.E.
  Bangalore 560 001
- 14. Shri R.U. Goulay
  Advocate
  90/1, 2nd Block, Near Ganesh Mandir
  Post Office Road, Thyagarajanagar
  Bangalore 560 028
- 15. Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

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Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal in the above said applications on 31-8-87

Encl: As above (Judicial

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

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Applicants.

... Advocate ) ( Sri M.Narayanaswamy

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- 1. V.M.Sasidharan, Chargeman Grade-I, LRJE, High Grounds, Bangalore - 1.
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Respendent - 3.

4. S.).Gajendra Rac, R/e Ns.1040, 5th Black, Rajajinagar,

Bangalere - 13. Applicant

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Bangalere - 5.

Applicant

Respondent - 5.

5. Union of India represented by its Secretary to Ministry of Defence, Baksha Bhavan, New Dalhi.

Respendent - 5.

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Respondent - 7.

8. The Director, LRDE, High Grounds, Bangalore - 1.

Respendent

Respondent - 8.

(Sri M.S.Padmarajaiah ... Advocata )
(Sri R.U.Geulay ... Advocata )

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Frior to the amendment, Chargemen I with three years' experience were eligible for premotion as Assistant Foreman, but the relevant rule was amended in 1976 to the following effect:-

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3. The applicants in these review petitions contend that they should have been impleaded as respondents in applications No. 803 to 1797 to 1830/86 because they have been adversely affected by the order of this Tribunal made therein on 31.12.1986. We may, at this stage itself. dispose of this contention. In THE GENERAL MANAGER, SOUTH CENTUAL COM ITTURACCIS. A.V. A CV REHTOVA COM CABARECHUSE, YALLIAR OTHERS 1974 SUPREME COURT CASES (LaS) 290, certain policy decisions of the Railway Esard consisting of administrative rules of general application, recruitment, absorption and promotion in parmanent departments, fixation of seniority, way, etc of its employess, were challenged and in this connection, the question arese as to who would be the necessary parties to the litication, whose non-joinder would be fatal to the writ peititen itself. This is what the Court held (page 296 - para 15 of the Report):-

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- Having said so much, we should not be understood to mean that the applicants in these present review applications cannot seak a review of our order rendered in the eriginal applications. It is well known that review of a judgement ence delivered is limited to correct patent errors on the face of the record which affect the final decision and also to cases where evidence which was not available when the matter was first heard is produced at the stage of review.

  It is in this background that we have to consider these review setitions.
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- 8. After considering the rival contentions carefully, we are of the view that the objections of Sri Narayanaswamy



What we side in our order dated 31.12.1986 cannot be accepted. was that persons working as Chargemen I whether recruited through premetion or through direct recruitment, who were integrated by a rule of seniority applicable to that post, could net be treated differently, according as to whether they had worked as Chargeman Grade II in the same organisation or not. That position remains unchanged irrespective of the amendment to the rules made later. If Sri Narayanaswamy's contention is that our judgement as such is incorrect, the remddy is not review, but appeal. We connet sit in judgement over our own order.

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In the result, all the review applications are 10. dismissed. There will be no order as to costs.

ADDITIONAL BENCH RANGALORE

an.

D.No. 255-59/88 sec.iv-... SUPREME COURT OF INLIA NEW DELHI.

7-4-88 dated

From:

The Additional Registrar, Supreme Court of India,

To

The Registrar, High Court of Certail Administrative Tribunal Bangalone Borch, Bangalore

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 461-65/88 (Petition under Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Judgment & Arder dated 31-8-87 of the High Court of Central Administrative Taibunal Bangalore Beach, Duralore R.P. Nos. 61-63 & 92/87, & in A. No. 803/86 B.R. Prakash & Om.

... Petitioner

.V. N. Sashidharan & Ors. .. Respondent

Sir,

I am to inform you that the petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the petitioner above-named from the Judgment and Order Central Administrative Thibunal Bangdone Bench, Bengalowe of the High Court noted above and that the same was/were dismissed by this Court on the 20th day of Merch 1988

Yours faithfully,

B.W. 120